

Central Administrative Tribunal  
Principal Bench

MA No.535/2002 IN  
RA No. 72/2003  
OA No. 2457/2001

(A)

New Delhi, this the 12th day of May, 2003

Hon'ble Shri Kuldip Singh, Member(J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

Shri Vimal Kumar ...Applicants  
(By Advocate: Shri R.V.Sinha)

Versus

Union of India and Others ...Respondents.  
(By Advocate: Shri D.R.Gupta)

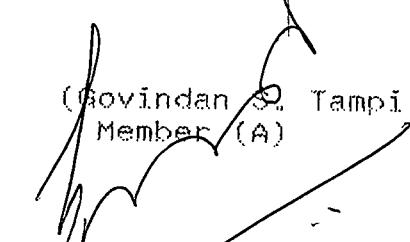
ORDER(ORAL)

By Shri Kuldip Singh, Member(J)

RA has been filed by ~~petitioners~~ belatedly (original respondents in OA) and MA 535/2002 has been filed for condonation of delay. Since the delay has also not been explained from day to day basis, we do not find any merit for condonation of delay. Hence MA for condonation of delay is rejected. Accordingly the RA being time barred, is also dismissed.

  
(Kuldip Singh)  
Member(J)

/kdr/

  
(Govindan S. Tampi)  
Member (A)